

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.No.2387/96

Friday this the 15th day of November, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN

HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

1. Avdesh Kumar, S/o Sh.Mata Badal Upadhyay  
Village Tursempur, Post Devgaon  
Dist. Faizabad, UP.
2. Udaibhan, S/o Raho Raman Upadhyay  
Village and Post Rotanwa  
Dist.Faizabad, UP.      ... Applicants

(By Advocate Mrs. Rani Chhabra (represented)

Vs.

1. The Union of India through  
Secretary, Ministry of  
Communications, Deptt. of Telecom-  
munication, Sanchar Bhawan, N.Delhi.
2. The Senior Superintendent  
Telegraph Traffic, Bareily Divn.  
Bareily.
3. The Chief General Manager (West)  
UP Circle, Dehradun.
4. Officer incharge, DTO, Bijnor.      ... Respondents

(By Advocate Mr. Vijay Mehta)

The application having been heard on 15.11.1996  
the Tribunal on the same day delivered the  
following:

O R D E R

CHETTUR SANKARAN NAIR(J), CHAIRMAN

Applicants who are residents of Faizabad  
in Uttar Pradesh seek a direction to respondents  
to grant them the benefit contemplated by certain  
schemes for grant of temporary status and regulari-  
sation, framed by the Government of India. Shri  
Vijay Mehta appearing on notice for Union of India

contd...

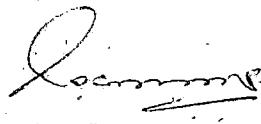
submitted that the pleadings are vague, that jurisdiction is lacking and that the application is without merit.

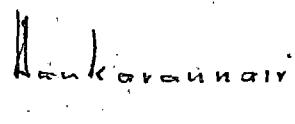
2. Having regard to the totality of circumstances, we are of opinion that the proper course for applicants is to make a representation before third respondent Chief General Manager (West) U.P. Circle, Dehradun. If such a representation is made, third respondent will consider the same with reference to the service particulars of applicants and with reference to the scheme framed by the Government of India, Department of Posts letter No.45-95/87-SPB-I dated 12.4.91 and pass a speaking order within four months of the date of receipt of the representation. Standing counsel will convey this order to third respondent.

3. We make it clear that this direction by itself will not confer a cause of action on applicants.

4. Original Application is disposed of with the aforesaid directions. No costs.

Dated the 15th day of November, 1996.

  
S.P.BISWAS  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
CHAIRMAN

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